

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF MAV STEELS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	<b>MAV STEELS PRIVATE LIMITED</b>
2.	Date of Incorporation of Corporate debtor	25 <sup>th</sup> June, 2004
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, Delhi
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	<b>CIN:</b> U27109DL2004PTC127177
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> H. No. 534, Gali No. 5, Old Mustafabad, New Delhi-110094
6.	Insolvency Commencement date in respect of corporate debtor	10 <sup>th</sup> August, 2023
7.	Estimated Date of closure of insolvency resolution process	6 <sup>th</sup> February, 2024 (180 <sup>th</sup> day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	IBBI/IPA-001/IP-P00966/2017-2018/11587 <b>AFA Valid upto: 05.01.2024</b>
9.	Address and Email of the Interim Resolution Professional as registered with the Board	AN-46B, Shalimar Bagh, North West, National Capital Territory of Delhi-110088 Email: roshanl Jain@yahoo.co.uk
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	<b>Mavent Restructuring Services LLP,</b> B-29, LGF, Lajpat Nagar-III, Delhi 110024 Email: cirp.mavsteels@gmail.com
11.	Last Date of Submission of Claims	24 <sup>th</sup> August, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: -	(a) Web Link: - <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not applicable

**Notice** is hereby given that the National Company Law Tribunal, Delhi Court-III, ordered the commencement of a Corporate Insolvency Resolution Process against **MAV STEELS PRIVATE LIMITED**.

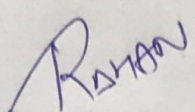
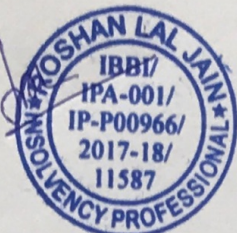
The creditors of **MAV STEELS PRIVATE LIMITED** are hereby called upon to submit their claims with proof, on or before **24<sup>th</sup> August, 2023** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.



The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.

**Roshan Lal Jain**

**Interim Resolution Professional**

**Mav Steels Private Limited**

**IBBI Reg. No.- IBBI/IPA-001/IP-P00966/2017-2018/11587**

**Phone: - +91-9818398895**

**Email: [cirp.mavsteels@gmail.com](mailto:cirp.mavsteels@gmail.com) , [roshanljain@yahoo.co.uk](mailto:roshanljain@yahoo.co.uk)**

**Place: New Delhi**

**Date: 11.08.2023**



